

CCS (CCA) Rules Adopted by KVS

2893. SHRI GAYA SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) when and following which resolution of the Board of Governors of Kendriya Vidyalaya Sangathan CCS (CCA) Rules, 1965 were adopted by Kendriya Vidyalaya Sangathan;

(b) The details of dates and resolution on/by these Rules were amended/ altered/replaced and added to;

(c) the details of such amendments/ alterations/additions, etc. made after adoption, till date; and

(d) the validity/legality/need and justification in each case?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) The Board of Governors of Kendriya Vidyalaya Sangathan in its first meeting held on 15.2.66 *inter alia* adopted the Central Civil Services (Classification, Control and Appeal) Rules, 1965 for the employees of Kendriya Vidyalaya Sangathan.

(b) to (d) These rules were amended by the Board of Governors of Kendriya Vidyalaya Sangathan on 3.12.85 and 27.1.97 respectively with a view to enhance the disciplinary powers of Principals, so that they may play an effective role in their day to day administration and to revise the schedule of Appointing, Disciplinary- and Appellate Authorities for various posts of K.V.S. These Authorities exercise their powers as per the Central Civil Services (Classification, Control and Appeal) Rules, 1965 and instructions issued by the Government of India from time to time, which have been made applicable *mutatis-mutandis* to all the employees of K.V.S.

Article-81(b) of the KVS Education -Code empowers Commission KVS to terminate services of an employee found

guilty of immoral behaviour towards students by giving him/her one month or 3 month's pay and allowances as the guilty employee is temporary or permanent. In such cases procedure prescribed for holding enquiry for imposition of Major Penalty, in accordance with Central Civil Services (Classification, Control and Appeal) Rules, 1965 as applicable to the employees of K.V.S., is dispensed with provided the Commissioner, KVS is of the opinion that it is not expedient to hold regular inquiry on account of serious embarrassment to the student or his/her guardian.

Percentage of illiteracy in India

2894. DR. (M.S.) P. SELVIE DAS:
SHRI GANDHI AZAD:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what is the percentage of illiteracy in India, State-wise, sex-wise and the country as a whole;

(b) how much amount is proposed to be allocated during the Ninth Five Year Plan; and

(c) when the objective of Directive Principal of State policy regarding children education is likely to be fulfilled?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURALI MANOHAR JOSHI): (a) The percentage of illiteracy in India, state-wise, sex-wise and the country as a whole as per the 53rd Round National Sample Survey, 1997 is given in statement *{See below}*.

(b) An allocation of Rs. 630.39 crores has been made for Adult Education in the Ninth Five Year Plan.

(c) Efforts to fulfill the objectives of Directive Principles of State Policy regarding children's education are being continuously made.